

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 18**  
**TA (IBC)-19(PB)/2024**

**IN THE MATTER OF:**

Anuradha Anand

.... Petitioner

v.

Small Industrial Development Of India

.... Respondent

**Order Under Rule 16 (d) of NCLT Rules, 2016**

**Order delivered on 03.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**HEARING HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Manaswi Agarwal, Adv, Mr. Mahesh Dube,  
Adv, Ms. Bhavana Duhoon, Adv and Mr. Anshul  
Syal, Adv

For the Respondent :

**ORDER**

Ld. Counsel for the Petitioner appeared through VC. None appeared on behalf of the Respondent. Awaiting appearance of Respondent, list the matter on **07.06.2024**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

03.05.2024  
Lalit